so that each of them is seen as part of a larger goal. The programme aims to provide the much needed thrust to certain growth areas, namely broadband highways, access to mobile connectivity, access to public internet, e-Governance, electronic delivery of services and electronic manufacturing. The implementation of the Digital India programme will result in increase of employment opportunities. ,

(b) to (c) Considering the multiplicity of agencies involved and the need for overall aggregation and integration at the national level, it has been considered appropriate to implement Digital India as a programme, with well defined roles and responsibilities of each agency involved and to create an appropriate programme management structure. Line Ministries/Departments are responsible for the implementation of the relevant components under the Digital India programme.

Department of Electronics and Information Technology (DeitY) is the overall coordinating department for the implementation of Digital India by various Line Ministries/Departments and State/Union Territory Governments.

Some of the specific programmes being taken up by the DeitY include promotion of electronics manufacturing, promotion of BPO operations in North Eastern Region, setting up of 1.5 lakh additional Common Service Centres, skilling youth in electronics and IT.

Telephone cable theft

†3054. SHRI RAMDAS ATHAWALE: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the number of incidents of telephone cable theft occurred during the last three years;

(b) the places where these incidents occurred along with the loss therein; and

(c) the steps taken by Government to put a check on the incidents of cable theft and the outcome thereof?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) Bharat Sanchar Nigam Limited (BSNL) and Mahanagar Telephone Nigam Limited (MTNL) have reported that total number of incidents of telephone cable thefts during last three years are 6848 and 584 respectively.

†Original notice of the question was received in Hindi.

(b) Circle-wise details of the incidents of cable theft during last three years and the losses incurred are given in Statement (See below).

(c) BSNL and MTNL have taken several steps to check the incidents of the cable thefts. These steps are as follows:

- Immediate lodging of complaints with police authorities for investigation
- Regular patrolling of cable routes and cable dumps.
- Posting of security guards on cable routes and cable dumps.
- Cable ducts have been sealed to prevent theft.

Statement

Circle-wise details of cable theft and losses thereof

Sl. No.	Circle	Total no. of incidents	Total loss incurred in lakhs
BSNL			
1.	Andaman and Nicobar	Nil	Nil
2.	Andhra Pradesh and Telangana	10	5.27
3.	Assam	98	21.76
4.	Bihar	113	105.16
5.	Chhattisgarh	11	0.48
6.	Chennai Telephones	11	3.82
7.	Gujarat	166	43.03
8.	Haryana	14	8.22
9.	Himachal Pradesh	3031	476.73
10.	Jharkhand	43	10.15
11.	Jammu and Kashmir	124	9.38
12.	Kerala	26	9.74
13.	Kolkata	1615	68.53
14.	Karnataka	54	10.33
15.	Maharashtra	207	61.01
16.	Madhya Pradesh	112	43.02
17.	North East-I	116	12.88

Sl. No.	Circle	Total no. of incidents	Total loss incurred in lakhs
18.	North East- II	143	30.71
19.	Odisha	115	14.57
20.	Punjab	610	157.89
21.	Rajasthan	90	48.67
22.	Tamilnadu	29	5.21
23.	Uttar Pradesh (East)	Nil	Nil
24.	Uttar Pradesh (West)	77	18.89
25.	Uttarakhand	13	7.71
26.	West Bengal	20	3.68
	TOTAL	6848	1176.84
MTNL			
27.	Delhi	386	73.46
28.	Mumbai	198	41.65
	TOTAL	584	115.11

Note: North East-I includes Meghalaya, Tripura and Mizoram
North East II includes Arunachal Pradesh, Manipur, Nagaland West Bengal includes Sikkim

Report on India's surveillance laws and mechanisms

3055.SHRI AJAY SANCHETI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether a report on India's surveillance laws and mechanisms was released by the Internet Governance Forum in Istanbul recently;

(b) if so, the highlights of the report;

(c) whether the report has raised concern on violation of privacy pointing to the absence of laws in India to protect individual privacy; and

(d) if so, the reaction of Government to this?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) to (d) No official Information in this regard is available.